

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:4272
ANSWERED ON:16.12.2009
PUBLIC PRIVATE PARTNERSHIP IN COAL
Vivekanand Dr. G.

Will the Minister of COAL be pleased to state:

- (a) whether the Government proposes to allow Public-Private Partnership (P.P.P.) in exploitation of coal in the country;
- (b) if so, the details thereof; and
- (c) the action plan drawn up by the Government in Eleventh Five Year Plan in this regard?

Answer

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL AND MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION (SHRI SRIPRAKASH JAISWAL)

(a) to (c): Coal blocks are allocated to eligible public and private sector companies registered under the Indian Companies Act, 1956 under Section 3 of the Coal Mines (Nationalisation) Act, 1973. In respect of coal blocks allocated under captive dispensation through Screening Committee, the allocatee Government company can engage an associated/subsidiary company for extraction of coal from the allotted block, which will be recognised through a gazette notification under Section 3(a) (iii)(4) of the Coal Mines (Nationalisation) Act, 1973. In respect of coal blocks allocated under government dispensation, coal mining shall be carried on by the allottee Govt. company or a separate company to be created with the participation of the allottee Govt. company provided that the separate company so created is a Government company eligible to do coalmining.